

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-05-2024 AT 10:30 AM**

**CP No. 29/241/HDB/2023**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Aveena Gudapati

**...Petitioner**

**AND**

VRK Enterprises (India) Private Limited and 6 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr Y Suryanarayana and Mr Anil Mukherji P, for petitioner present physically.

Learned Counsel Mr Y Suryanarayana represented that he is giving up the Vakalat for the petitioner and necessary intimation for his giving up Vakalat has been sent to the party. Therefore, in the light of the representation let the name of the Learned Counsel Mr Y Suryanarayana be deleted in the cause list for the company petitioner. Matter passed over.

Matter called again. As per the report that the only contesting respondents are 3,5,6 and 7. Hence the pleadings treated as complete between the company petitioner and these respondents.

For hearing, matter adjourned to 21.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**